

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:5025  
ANSWERED ON:07.05.2012  
CATCHMENT AREA TREATMENT PLAN  
Ray Shri Rudramadhab

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether a number of projects pertaining to Catchment Area Treatment Plan in respect of Upper Indravati and Upper Kolab Projects in Odisha are awaiting environmental clearances since long;
- (b) if so, the facts and reasons therefor ;
- (c) whether the Government has taken a note that these projects are likely to be implemented in naxal affected areas; and
- (d) if so, the steps proposed to expedite approval and implementation thereof by the Government?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) Stand alone projects for Catchment Area Treatment do not come under the purview of Environment Impact Assessment Notification, 2006. The Ministry has accorded environmental clearance to Upper Indravati Multipurpose Project (Unit-I, II & III) in Odisha on 22.01.1979 and to Upper Indravati Extension Project on 24.12.2002. Environmental clearance to Upper Kolab Project in Odisha has also been accorded on 07.09.1983.

(b)to(d) The question does not arise in view of the reply of para (a) above.